IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No. 357 of 2020

Sanjay Kumar Verma @ Sanjay Verma … … Petitioner
Versus
Kanti Singh & Ors. … … Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Opposite Party : None

Order No. 05 **Dated: 23.04.2021**

The present C.M.P. is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

Pursuant to the order dated 26.03.2021, the report has been submitted by the learned trial court (Judicial Magistrate, 1st Class, Jamshedpur, East Singhbhum) vide letter no. 64 dated 12.04.2021.

On perusal of the said report, it appears that after closure of the evidence of both the plaintiff and the defendant, the case is running for argument, which is temporarily stalled due to outbreak of Covid-19 pandemic.

Put up this case under appropriate heading after summer vacation.

(Rajesh Shankar, J.)

Manish